

@ITEM NO.10

COURT NO.5 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).37457/2013
(Arising out of impugned final judgment and order dated 26/09/2013
in CMWP No. 25957/2013 passed by the High Court of Judicature at
Allahabad)
M/S KROWN AGRO FOODS P.LTD. Petitioner(s)

VERSUS

STATE OF U.P. Respondent(s)
(WITH APPLN. (S) FOR intervention and Office Report)
Date : 03/04/2017 This petition was called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. H.P. Raval, Sr. Adv.
Ms. Binu Tamta, AOR
Mr. Dhruv Tamta, Adv.
Mr. Nipun Saxena, Adv.
Ms. Divya Anand, Adv.
Mr. Hemant Manjwani, Adv.

For Respondent(s) Mr. Amit Kumar, AOR
Pyoli, Adv.

Mr. Dinesh Goswami, Adv.
Mr. Sudeep Kumar, Adv.
Mr. Ravi Prakash Mehrotra, AOR
Mr. Ekansh Agarwal, Adv.
Mr. Yunus Malik, Adv.
Mr. Sanjeev Agarwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter is adjourned.
(SANJAY KUMAR-I)
AR-CUM-PS

(SHARDA KAPOOR)
COURT MASTER